

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~NEW DELHI~~
NEW BOMBAY BENCH

(5)

~~XXXXXX~~

198

T.A. No. 518/87

DATE OF DECISION 14.6.1989

Shri R.C.Desai

Petitioner

Applicant in person

Advocate for the Petitioner(s)

Versus

Union of India and others

Respondent^s

Shri N.K.Srinivasan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

*Oh**h*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

16

Tr.A.No. 518/87

Shri R.C.Desai,
Head Travelling Ticket Examiner
in the Anti-Fraud Squad of the
W.Rly, At Churchgate, Bombay.

... Applicant

V/S.

1. Union of India through
The General Manager, W.Rly.,
Churchgate, Bombay 400 020.
2. The General Manager, W.Rly.,
Churchgate, Bombay 400 020.

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearance :

Applicant in person

Shri N.K.Srinivasan
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 14.6.1989

(PER: M.B.Mujumdar, Member (J))


Heard the applicant in person and Mr.N.K.Srinivasan
for Respondents Nos. 1 & 2.

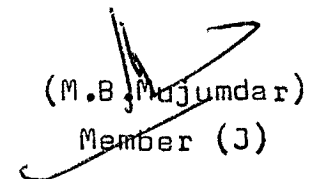
2. The applicant states that in view of the judgment
of the Ahmedabad Bench of this Tribunal in Tr.A.No. 135/86,
the present Tr.A.No. 518/87 does not survive. The applicant
therefore requests that Tr.A.No. 518/87 be disposed of as
he has filed another OA.No. 247/87 for challenging the
order of General Manager which was ^{passed} in pursuance of the order
of the Ahmedabad Bench in the said application. Hence, we
pass the following order in this case:-

.. 2/-

ORDER

Tr.A.No. 518/87 is disposed of as it does not survive now. There will be no order as to costs. The stay granted by the High Court by order dated 9.12.1985 is vacated.


(P.S. Chaudhuri)
Member (A)


(M.B. Mujumdar)
Member (J)